

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 347 of 2020

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Opposite Parties : None

05/23.04.2021 The present contempt petition is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

No show cause affidavit has been filed on behalf of the opposite party no. 2.

Hence, the opposite party no. 2 is granted three weeks' more time to file show cause affidavit.

Put up this case under appropriate heading after three weeks.

(Rajesh Shankar, J.)

Manish